

ITEM NO.10

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 702/2022

JAMMU AND KASHMIR PEOPLES FORUM

Petitioner(s)

VERSUS

THE HIGH COURT OF JAMMU AND KASHMIR & ORS.

Respondent(s)

(WITH IA No. 110317/2022 - EX-PARTE AD-INTERIM RELIEF)

Date : 02-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Raj Kishor Choudhary, AOR

Mr. Shakeel Ahmed, Adv.

Mr. Rizwan Ahmad, Adv.

Mr. Paras Nath Singh, Adv.

Mr. Nakul Chaudhary, Adv.

Mr. Anupam Bhati, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The petitioner has levelled serious allegations about back door entries while appointing persons to the administrative staff of the establishment of the High Court of Jammu and Kashmir and Ladakh, the District Judiciary, the State Judicial Academy and Legal Services Authority. Specific averments have been made in paragraph 10 of the writ petition under Article 32 of the Constitution, to the effect that relatives of existing members of the staff as well as of present and former Judges of the High Court have been appointed without following a due process for selection.
- 2 Issue notice, returnable in six weeks.

- 3 Liberty to serve the Administrative Wing of the High Court dasti, in addition.
- 4 The High Court shall file its counter affidavit in the meantime. The counter affidavit shall be placed by the concerned Registrar only before the Chief Justice of the High Court for being approved.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER